GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.319 TO BE ANSWERED ON 19.11.2019

MGNREGA LABOURERS

319. SHRI VINOD KUMAR SONKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make the Pradhan Mantri Suraksha Bima Yojana on payment of a premium of Rs 12/- and Pradhan Mantri Jeevan Bima Yojana for Rs. 330/- implemented by the Government mandatory for crores of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) labourers for their welfare and safety;
- (b) if so, whether there is any proposal to increase the mandays of MGNREGA labourers;
- (c) whether the Government has conducted any assessment on the aspects of benefits and security of the above schemes in respect of MGNREGA labourers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a)&(b): No, Sir.

(c): No, Sir.

(d): Does not arise.

- **(e):** Welfare measures to workers under Mahatma Gandhi NREGA at worksite are elaborated in Schedule II of Mahatma Gandhi NREGA, 2005. The details are as under:
 - (i) If any personal injury is caused to any person employed under the Scheme by any accident arising out of and in the course of his employment, he shall be entitled to such medical treatment as required, free of cost.
 - (ii) Where hospitalisation of the injured worker is necessary, the State Government shall arrange for such hospitalisation including accommodation, treatment, medicines and payment of daily allowance which is not less than half of the wage rate.
 - (iii) If a person employed under the Scheme meets with death or becomes permanently disabled by accident arising out of and in the course of employment, he or his legal heirs, as the case may be, shall be paid by the implementing agency an ex gratia as per

- entitlements under the Aam Aadmi BimaYojana or as may be notified by the Central Government.
- (iv) If any personal injury is caused by accident to a child accompanying a person who is employed under the Scheme, such person shall be entitled to medical treatment free of cost; and in case of death or disablement of the child due to the said accident, ex gratia shall be paid to the legal guardians as determined by the State Government.
